

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).14649/2026

[Arising out of impugned final judgment and order dated 21-07-2026 in CRLA No. 1613/1987 passed by the High Court of Judicature at Allahabad]

RAM JEE LAL

Petitioner(s)

VERSUS

STATE OF U. P.

Respondent(s)

IA No. 224056/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 224055/2026 - EXEMPTION FROM FILING O.T.

Date : 14-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :Ms. Anjana Prakash, Sr. Adv.
Mr. Babul Kumar, Adv.
Mr. Yuvraj Singh, Adv.
Ms. Jubli Momalia, Adv.
Ms. Anupma, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in four weeks.
2. Dasti service, in addition, is permitted.
3. The order granting exemption from surrendering shall continue until further orders.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)